



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No. 405/86.

Shri Krishna Kumar Tiwari.

... Applicant.

V/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Vice-Chairman, Shri G.Sreedharan Nair,  
Hon'ble Member(A), Shri P.S.Chaudhuri.

Appearances:-

Mr.D.S.Chopra, Counsel  
for the respondents.

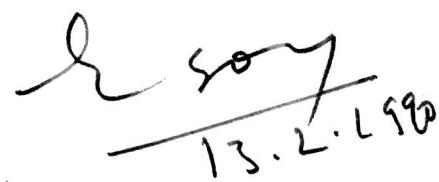
Oral Judgment:-

Dated: 13.2.1990

(Per Shri G.Sreedharan Nair, Vice-Chairman)

When this case was called out neither the applicant nor his Counsel appeared. Mr.D.S.Chopra, Counsel appeared ~~on~~ on behalf of the respondents submitted that the applicant passed away on 1.6.1989. He produced before us a copy of the death certificate in support of his statement. Since none has come forward till this day for substitution as a legal representative, the application ~~has~~ abated. We order accordingly and close the application.

  
(P.S.CHAUDHURI)  
MEMBER(A)

  
13.2.1990  
(G.SREEDHARAN NAIR)  
VICE - CHAIRMAN.